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COURT NOTICE

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM Nos.10662-CII & 10663-CII of 2014 in/and

FAO NO. 3472 of 2014 (O&M)

Next Date of Hearing 23.08.2022

Oriental Insurance Company Limited

Petitioner.....

V/S

Malkiat Singh & Ors.

Respondent.....

Appeal u/s 173 of Motor Vehicles Act 1988.

Notice to:- Respondent No. 2. Baljit Singh son of Sh.Karnail Singh, R/o Gali
No.3, Pati Mansoor Ki Sultanwind, Amritsar driver of Mahindra
Jeep Bearing No.HR-20-G-1153)

In above titled appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 23.08.2022 at 10:00 a.m.

For details logon to www.highcourtchd.gov.in

The above Court Notice is forwarded to <u>The Manager</u>, <u>Hindustan Times (English)</u> for publication and necessary compliance. Copy of the publication be sent to this court before the next date of hearing i.e. 23.08.2022.

Publication charges will be paid/deposited by the bearer of this

letter.

Superintendent

For Registrar (Judicial)

High Court of Punjab and Haryana

Chandigarh

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<u>Tribune (Punjabi)</u> for publication and necessary compliance. Copy of the publication be sent to this court before the next date of hearing i.e. **23.08.2022**.

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